

Commodities Act, 1980.

- Authorized States/UTs to impose stock limits from time to time in the case of select essential commodities such as pulses, edible oil, and edible oilseeds for a period up to 30.9.2015.
- Based on interaction with the State Governments/UTs on 4th July, 2014, a decision has been taken to amend the Essential Commodities Act to make hoarding and black marketing a non bailable offence and increase the period of detention to one year from existing six months.
- The Government has approved for the current year *i.e.* 2014-15 Open Market Sale of ten million tonnes of wheat in the domestic market.

#### **Operation of fair price shops**

1468.DR. BHALCHANDRA MUNGEKAR : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number of Fair Price Shops (FPS) in the country as on 31st March, 2014, State-wise;
- (b) how many of these are run by private retailers, Gram Panchayats, Cooperative Societies and NGOs;
- (c) whether according to the Ministry, it would be desirable to hand over all these shops to the Gram Panchayats and/or women's SHGs; and
- (d) if so, the details of reasons in either case?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN) : (a) As reported by States/UTs the details indicating State/UT-wise total number of Fair Price Shops(FPSs) as on 31.03.2014 is given in the Statement-I (*See* below).

(b) As reported by States/UTs the details indicating State-wise number of FPS under TPDS run by various groups *viz.* Women's Self Help Group, Village Panchayats, Urban Local bodies, Self Help Groups, Cooperatives as on 31.03.2014 is given in the Statement-II (*See* below).

(c) and (d) Targeted Public Distribution System (TPDS) is operated under the joint

responsibility of the Central and the State/Union Territory (UT) Governments wherein operational responsibilities including the issuance of licenses to the Fair Price Shops (FPSs) rest with the concerned State/UT Governments.

However, with a view to ensure transparency, States/UTs have been requested to involve elected PRI members in distribution of foodgrains and for giving FPS licenses to village panchayats, urban local bodies, self help groups, women self help groups, co-operatives, etc.

Further, Section 12 of the National Food Security Act (NFSA), 2013 requires Central and the State Government to endeavour to progressively undertake necessary reforms in the TPDS which *inter-alia* include preference to public institutions or public bodies such as Panchayats, self help groups, co-operatives, in licensing of FPSs and management of FPSs by women or their collectives.

***Statement-I***

*State-wise total no. of fair price shops*

(As on 31.3.2014)

Sl.No.	State/UT	Total No. of Fair Price Shops
1.	Andhra Pradesh	45322
2.	Arunachal Pradesh	1568
3.	Assam	37124
4.	Bihar	44480
5.	Chhattisgarh	10888
6.	Delhi	2508
7.	Goa	501
8.	Gujarat	17251
9.	Haryana	9201
10.	Himachal Pradesh	4455
11.	Jammu and Kashmir	5902
12.	Jharkhand	14395

Sl.No.	State/UT	Total No. of Fair Price Shops
13.	Karnataka	20405
14.	Kerala	14308
15.	Madhya Pradesh	20688
16.	Maharashtra	45828
17.	Manipur	2551
18.	Meghalaya	4202
19.	Mizoram	1247
20.	Nagaland	1425
21.	Odisha	29482
22.	Punjab	17815
23.	Rajasthan	23491
24.	Sikkim	1420
25.	Tamil Nadu	33490
26.	Tripura	1755
27.	Uttar Pradesh	73004
28.	Uttarakhand	8915
29.	West Bengal	20368
30.	Andaman and Nicobar Islands	504
31.	Chandigarh	59
32.	Dadra and Nagar Haveli	76
33.	Daman and Diu	51
34.	Lakshadweep	38
35.	Puducherry	516
TOTAL		515233

**Statement-II**

*Number of FPS under TPDS run by various groups viz. Women's Self Help Group, Village Panchayats, Urban Local bodies, Self Help Groups, Cooperatives in the States/UTs*

(As on 31.3.2014)

Sl. No.	Name of the States	Women's Self Help Groups	Village Panchayats	Urban Local bodies	Self Help Groups	Co-operatives	Total
1.	Andhra Pradesh	1237	0	0	0	739	1976
2.	Arunachal Pradesh	0	0	0	0	231	231
3.	Assam	0	0	0	0	37	37
4.	Bihar	220	0	0	163	4647	5030
5.	Chhattisgarh	2361	4173	24	0	4335	10893
6.	Delhi	0	0	0	0	0	0
7.	Goa	1	0	0	0	174	175
8.	Gujarat	440	5	20	155	3096	3716
9.	Haryana	0	0	0	0	22	22
10.	Himachal Pradesh	7	37	0	0	3171	3215
11.	Jammu and Kashmir	0	0	0	0	17	17
12.	Jharkhand	10145	0	0	0	184	10329
13.	Karnataka	32	0	0	0	9003	9035
14.	Kerala	687	0	0	2	373	1062
15.	Madhya Pradesh	0	0	0	0	21390	21390
16.	Maharashtra	1889	219	220	1702	7960	11990

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Written Answers to

[RAJYA SABHA]

Unstarred Questions

17. Manipur*	0	0	0	0	0	0	Written Answers to [8 May, 2015]
18. Meghalaya	0	0	0	0	22	22	
19. Mizoram	0	0	0	0	0	0	
20. Nagaland	0	1165	260	0	0	1425	
21. Odisha	6511	4287	9	699	642	12148	
22. Punjab	0	0	0	0	1193	1193	
23. Rajasthan	532	0	0	0	3216	3748	
24. Sikkim	340	0	0	0	118	458	
25. Tamil Nadu	549	0	0	0	33290	33839	
26. Tripura	9	0	0	35	241	285	
27. Uttar Pradesh	0	0	0	0	2326	2326	Unstarred Questions
28. Uttarakhand*	0	0	0	0	0	0	
29. West Bengal	0	0	0	0	858	858	
30. Andman and Nicobar Islands	0	0	0	2	53	55	
31. Chandigarh	0	7	0	0	0	7	
32. Dadra and Nagar Haveli	1	1	0	1	31	34	
33. Daman and Diu	3	0	0	0	31	34	
34. Lakshdweep	0	0	0	0	38	38	
35. Puducherry	4	0	0	1	480	485	
TOTAL	24968	9894	533	2760	97918	136073	

\* - Not Reported